NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> <u>NEW DELHI</u>

C.P NO. 120(ND)/2016 CA NO.

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> Smt. Ina Malhotra Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 5.10.2016

NAME OF THE COMPANY:

Sh. Vijay Kumar Gupta & ors.

V/s.

M/s. S.R. Cottex Pvt. Ltd.

SECTION OF THE COMPANIES ACT:241/242 of the Companies Act 1956 and 241/242 of the

Companies Act 2013.

<u>5.NU.</u>	DESIGNATION		REPRESENTATION		SIGNATURE
1. Mm.	Naveen	Dahiya, Adv.	Y_	Y	IFC
2. M.	Karan	Malhota, Adv.	Fetitioner	Karan	Malhal
			Ordor		

Order

Despite the notice of contempt issued, no show cause has been filed nor any attempt to purge the contempt has been made. It has also been submitted that the contemner Mr. Aditya Pratap Singh is suffering from Chickengunya.

2. Let bailable Warrants be issued against Mr. Aditya Pratap Singh for 7.10.2016 with two sureties of an equal amount of Rs. One lakh each. The bailable warrant should be executed by Police Station Janakpuri, New Delhi.

Interim orders to continue till further orders.

List again on 7.10.2016.

ППИш (CHIEF JUSTICE M.M. KUMAR) PRESIDENT Talloh (INA MALHOTRA) MEMBER (J)

5th October, 2016 (P.K. Sud)

CORAM:

0